

(a) whether it is a fact that the coffee curing firms in Karnataka are dictating terms to the Coffee Board ; and

(b) if so, the action taken to end the exploitation of curers and the shortage of installed capacity ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) and (b) Although temporary problems have arisen from time to time with regard to curing, as in the case of any other industrial activity, Coffee Board has taken action to provide for increased curing capacity to meet demand. Action has been taken against curing firms who have been found to have violated norms and attempts are being made for modernisation to ensure better quality of service.

Losses in Hotels Run by India Tourism Development Corporation

5022. SHRI V. S. KRISHNA IYER : Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether a number of hotels run by India Tourism Development Corporation are incurring heavy losses due to poor occupancy and high cost of maintenance ;

(b) whether it is a fact that some of the big hotels in Delhi like Akbar Hotel have been converted into Union Government Offices due to poor occupancy ;

(c) whether Government propose to leasing out these India Tourism Development Corporation hotels running in losses to private sector ; and

(d) the reason for losses in India Tourism Development Corporation hotels when private hotels are running on profit ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : (a) to (d) Out of 24 hotels of ITDC, twelve hotels incurred losses during the

year 1984-85 due to setting up of three new hotels in Delhi which are under gestation period entailing financial burden on account of heavy interest and depreciation ; surplus hotel accommodation in certain cities ; and location of certain hotels for purely promotional purposes.

A proposal regarding use of Akbar Hotel by the Ministry of External Affairs is under consideration of the Government.

ITDC has no proposal to lease out any of its hotels to the private sector.

Compensatory Allowances to Employees Posted at Hill Stations

5023. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken note of the resentment among the Central Government employees posted at the hill stations regarding the various poor compensatory allowances paid to them as compared to their counterparts in the State Government services ;

(b) if so, whether Government have considered their demand for giving them compensatory allowances at par with those given to the state Government employees and taken any decision in this regard ;

(c) if so, the nature of decision and the subsequent steps taken to remove the grievance ; and

(d) if not, the reasons therefor and whether the demand would be referred to the Fourth Pay Commission and if already referred the date on which it was done ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) Compensatory Allowances such as Hill Compensatory and Winter Allowances are being paid to the Central Government employees posted at Hill Stations in accordance with the recommendations of the Third Pay Commission. The 4th pay

Commission is already going into the entire gamut of pay and allowances and other conditions of service of Central Government employees. The question of revision of these allowances will be considered in the light of recommendations of the 4th Pay Commission on its receipt.

The Special Compensatory (Remote Locality) Allowance is also granted to the Central Government employees posted in areas which are considered difficult and remote. These include hill areas also. In the matter of classification of areas for grant of this allowance the Government of India do not follow the rates at which State Government pay Special Compensatory Allowance to their own employees but only adopt the State Governments classification of areas for admissibility of this allowance and the rates are determined keeping in view the implications at national level. This allowance is admissible in specific places in Uttar Pradesh, Himachal Pradesh, Jammu and Kashmir, etc. Recently the position was reviewed and revised orders have been issued in respect of some areas in Himachal Pradesh and Uttar Pradesh.

Complaints regarding obtaining of loans under self-employment scheme in Gujarat

5024. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of FINANCE be pleased to state :

(a) whether Government and Bank authorities have received complaints that some unscrupulous persons are obtaining loans under self-employment scheme through unfair means ;

(b) if so, the details of such complaints and incidents happened during 1 January, 1984 to 30 November, 1985 in Rajkot, Bhavanagar, Kutch, Amreli and Junagarh districts of Gujarat ;

(c) the particulars of the persons who took such loans by cheating the banks ; and

(d) the action taken against these persons as well as for getting back the amount of loans ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) (a) to (d) The present data reporting system from banks does not generate data in the manner asked for. However, in a Scheme which is being implemented on a large scale throughout the country, there may be a few instances of complaints regarding delay, non-sanctioning of loans/faulty distribution of loans/availment of loans by ineligible persons and mis-utilisation of loans etc. Specific instances/complaints whenever received, are got looked into for taking suitable remedial action.

Grant of loans under self-employment scheme in Gujarat Districts

5025. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of FINANCE be pleased to state :

(a) whether Government and various nationalised banks have since simplified the procedures so that educated unemployed could get loans and grants from banks under the self-employment scheme without such difficulty ;

(b) if so, the details thereof ;

(c) the number of educated unemployed given bank loans by various nationalised banks during 1st January, 1984 to 30 November, 1985 in Rajkot, Bhavanagar, Amreli, Kutch, Junagarh and Jamnagar districts of Gujarat ;

(d) the number of persons applied for loans during the said period and in how many cases loans were rejected and the reasons for rejection ; and

(e) the target to grant such loans during 1986 and 1987 by each banks in above districts ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Hon'ble Member is presumably referring to the scheme for providing self-employment to the Educated unemployed Youth which was introduced in the year 1983. The Reserve Bank of India have issued suitable guidelines to streamline the procedures for